

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of April, 2021 (through video conference)
(26.4.2021 to 30.4.2021)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
27.4.2021 Tuesday At 10.30 A.M. Transmission Tariff Petitions	1.	97/MP/2021 alongwith I.A.No.34/2021	Aravallisurya	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 seeking appropriate directions to the Respondent, Central Transmission Utility of India Limited, to provide the Petitioner the precise location of the proposed Bhadla-III sub-station at which the Petitioner has since been granted Stage-II Connectivity in place of earlier Stage-I Connectivity granted at the Bhadla-II sub-station, and to allow time to the Petitioner to open Bank Guarantee(s), and to sign a Transmission Agreement for Connectivity until such precise location of the Bhadla III S/s is intimated to the Petitioner.(On Admission)
	2.	628/MP/2020	APIL	Petition under Section 79(1)(c), section 79(1)(f) and section 79(1)(k) of the Electricity Act, 2003 seeking directions from this Commission to Power Grid Corporation of India Limited to extend the long term access start date and extend the deadline for completion of the dedicated transmission line and Pooling Sub-station(On admission).
	3.	630/MP/2020	DIL	Petition for seeking appropriate dispensation and guidance in terms of the Minutes of Meeting dated 10.1.2020 between the Petitioner and Respondents herein for implementation of closed bus operation of Unit 1 (connected to STU) and Unit 2 (connected to ISTS) at Petitioners 2x300 MW coal-based thermal generating station located at Tadali, Chandrapur, in the State of Maharashtra(On admission)..
	4.	633/MP/2020	NEEPCO	Petition under Sections 62 and 79 (1) of the Electricity Act, 2003 read with related provisions of the Chapter-5 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulation 27(1) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations , 2019 for approval of proposal for Renovation & Modernization for life extension beyond the normal useful life in respect of Khandong Power Station(2 X 25 MW = 50 MW) of North Eastern Electric Power Corporation Limited (NEEPCO), Shillong(On admission)..
	5.	637/MP/2020	JPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Articles 12.3, 12.3(ii)(1)(b), 12.7(e) and 17 of the Haryana PPA dated 7.8.2008 (as amended vide Amendment Agreement dated 17.9.2008) and under Articles 12.3, 12.3(ii)(1)(b), 12.7(e) and 17 of the TPTCL PPA dated 20.1.2009 (as amended vide Amendment Agreement dated 21.10.2010) respectively, seeking recovery of the deemed Capacity Charges by Jhajjar Power Limited from the Procurers for the Contract Year 2018-19(On admission)..
	6.	638/MP/2020	NHPTLPL	Petition under Section 79 (1) (c) (d) and (f) of the Electricity Act, 2003 seeking rationalization of Reliability Support Charges (RSC) being charges by Respondent

			No.1 & 2, Central Transmission Utility and Power System Operation Corporation Limited in terms of the Para 33 of the Order dated 16.5.2016 in 9/MP/2016 and Para 24 of the Order dated 4.4.2018 in Petition No. 142/MP/2017(On admission).
7.	I.A.No.32/2021 in Petition No 92/MP/2021	EPTCL	Interlocutory application on behalf of Petitioner Essar Power Transmission Company Limited for interim relief-direct payment of Provisional Tariff for the Stage-1 assets from the PoC pool from July, 2020 with interest
8.	276/TT/2019	EPTCL	Petition for determination of Tariff for Stage-I Assets for Inter-State Transmission of Electricity under Section 79(1)(d) of the Electricity Act, 2003 read with Regulation-86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014
9.	351/TT/2020	JPL	Petition for truing up of Transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 2019-24 tariff block for asset I LiLO of 400 kv DC Baspa-Naptha-Jhakri Transmission line Asset II Karcham Wangtoo Abdullapur 400 kv DC Quad Transmission Line.
10.	145/TT/2018	EPTCL	Petition for determination of transmission tariff from the anticipated DOCO to 31.03.2019 for 400 kV D/C Mahan-Sipat and 2x50 MV AR line reactors at Mahan Pooling Sub-station and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay etc.
11.	463/TT/2020	PTCUL	Approval of tariff in respect of PTCUL owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity as per the Central Electricity Regulatory Commission's order dated 14.3.2012 in Petition No. 15/Suo-Motu/2012, for inclusion in POC charges as provided in the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010 in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for tariff block 2019-24 period and Regulation 86 of CERC (Conduct of Business) Regulations, 1999. More
12.	478/TT/2020	PTCUL	Petition approval of tariff in respect of PTCUL owned transmission lines/system connecting with other states and intervening transmission lines incidental to inter-State transmission of electricity as per the Central Electricity Regulatory Commissions order dated 14.3.2012 in Petition No.15/Suo-Motu/2012, for inclusion in POC charges as provided in the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2010.
13.	305/TT/2020	HPPTCL	Petition for Multi-Year Tariff for 3rd Control Period from FY 2019-20 to FY 2023-24 and True-up for 2nd Control Period from FY 2014-15 to FY 2018-19
14.	482/TT/2020	DVC	Petition for approval of Tariff for Existing Transmission and Distribution System Network in respect of Damodar Valley Corporation for the tariff period 2014 – 19 and determination of tariff for 2019-24.
15.	466/TT/2020	DVC	Petition for truing up of capital expenditure for the tariff period 2014 –19 and determination of tariff for the tariff period 2019 –24 in respect of 'Non-ISTS 400 kV Transmission Lines carrying ISTS Power' [S/C LILO of 400 KV D/C Durgapur (PG) – Jamshedpur (PG) at DSTPS; S/C LILO of 400 KV D/C Maithon (PG) – Ranchi (PG) at

				RTPS, D/C 400 KV DSTPS – RTPS, D/C 400 KV RTPS
	16.	713/TT/2020	DVC	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for combined transmission and distribution system of DVC.
	17.	308/TT/2020	NETCL	Petition for truing up transmission tariff for 2014-19 tariff Block and determination of transmission Tariff for 2019-24 Tariff Block for Asset I:400kV D/C Platana-Silchar Twin Moose Conductor Transmission line- 247.30 km) Asset II: 400 kV D/C Silchar- Byrnihat (one circuit on D/C towers) Twin Moose Conductor Transmission Line-214.41 km Asset III: 400 kV D/C Byrnihat-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 201 km Asset IV: 400 kV D/C Silchar-Azara (one circuit on D/C towers) Twin Moose Conductor Transmission Line- 256.41 km Asset V: 400 kV D/C Azara-Bongaigaon (one circuit on D/C towers) Twin Moose Conductor Transmission Line-159 km.
	18.	418/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Asset-I (a)765kV S/C Seoni-Wardha transmission line with associated bays & (b) 400kV D/c Wardha-Akola Transmission Line with associated bays, Combined Asset (I&II) of Asset-I: (a)765kV S/C Seoni-Wardha transmission line with associated bays & (b) 400kV D/c Wardha - Akola Transmission Line with associated bays and Asset-II: 400kV D/C Akola-Aurangabad Transmission line with associated bays at Akola and Aurangabad and 400kV Bus Reactor at Wardha-Substation (, Asset-III:400/220kV ICT-I at Wardha S/s with associated bays (1.4.2009) and Combined Asset-(III&IV) of Asset-III: 400/220kV ICT-I at Wardha S/s & Asset-IV: 400/220kV ICT-II at Wardha S/s under Sipat-II Supplementary Transmission System in Western Region.
	19.	514/TT/2019	PGCIL	Petition for truing up of transmission tariff for 2014- 19 tariff block and determination of transmission tariff for 2019-24 tariff block for Transmission assets under transmission system associated with Sub-station Works Associated with System Strengthening in Southern Region for Import of Power from Eastern Region in Southern Region.
	20.	23/RP/2019 in Petition No 171/TT/2018	PGCIL	Petition review under Section 94(1)(f) read with Regulation 103 (1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 30.9.2019 of the Central Electricity Regulatory Commission in Petition No.171/TT/2018
	21.	22/RP/2019 in Petition No 171/TT/2018	PGCIL	Petition for review under Section 94(1)(f) read with Regulation 103 (1) of the CERC (Conduct of Business) Regulations 1999 of Order dated 4.10.2019 of the Central Electricity Regulatory Commission in Petition No.255/TT/2018
	22.	21/RP/2019 Petition No 150/TT/2018	DVC	Petition for review of the order dated 9.8.2019 in the matter of Approval of tariff for Transmission and Distribution system activities of the network in respect of Damodar Valley Corporation for the tariff period 2014-19
28.4.2021 Wednesday At 10.00 A.M. Miscellaneous Petitions	1.	275/MP/2019 along with IA No. 9/2020	AP(M)L	Petition pursuant to the direction of the Supreme Court vide Order dated 2.7.2019 in Civil Appeal No. 11133 of 2011 and applicable provisions of the Electricity Act, 2003 including Section 62 and 79 (1)(b) of the Act.(Part-heard)
29.4.2021 Thursday At 10.30 A.M. Miscellaneous	1.	597/MP/2020	NTPC Sail	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on

Petitions				installation of various Emission Control Systems at NSPCL Bhilai Expansion Plant (2x250 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
	2.	67/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Sipat Super Thermal Power Station Stage-I (3x660 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	3.	515/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Solapur Super Thermal Power Station (2x660 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	4.	183/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Barh Super Thermal Power Station Stage-II (2x660 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	5.	333/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-I (1000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	6.	508/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Farakka Super Thermal Power Station, Stage-I & II (1600 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	7.	342/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Farakka Super Thermal Power Station, Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
	8.	522/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kahalgaon Super Thermal Power Station Stage-I (4x210

				MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015
9.	517/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kahalgaon Super Thermal Power Station, Stage-II (1500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
10.	64/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-I (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
11.	467/MP/2019	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Simhadri Super Thermal Power Station Stage-II (2x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
12.	730/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-I & II (3x200+ 3x500 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015(On admission).
13.	612/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Ramagundam Super Thermal Power Station Stage-III (1x500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015(On admission).
14.	613/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Kudgi Super Thermal Power Station Stage-I (3x800 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015. (On admission).
15.	520/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Talcher Super Thermal Power Station Stage-II (4X500

				MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015
16.	510/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Singrauli Super Thermal Power Station (2000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
17.	545/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage I (2x 500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
18.	501/MP/2019	NTPC		Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage-II (1000 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
19.	66/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Rihand Super Thermal Power Station Stage-III (1000 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015
20.	502/MP/2019	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at Tanda Thermal Power Station (440 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
21.	267/MP/2020	NTPC		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station St-I (2x210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.
22.	496/MP/2020	NTPC		Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station St-II (2 x 210 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015
23.	501/MP/2020	NTPC		Petition for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station Stage-III (1 x 210 MW) in compliance with the Ministry of Environment and Forests and Climate

			Change, Government of India Notification dated 7.12.2015
24.	553/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on account of installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station Stage IV (1 x 500 MW) in compliance with the Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
25.	414/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
26.	499/MP/2020	NTPC	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at National Capital Thermal Power Station, Stage-II (980 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India Notification dated 7.12.2015.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Legal)
26.4.2021